

ITEM NO.33

COURT NO.2

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.3964/2022

(Arising out of impugned final judgment and order dated 02-03-2022 in WA No.218/2022 passed by the High Court of Kerala at Ernakulam)

MADHYAMAM BROADCASTING LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.38492/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.35558/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.34902/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH S.L.P.(C) No.4331/2022 (XI-A)

S.L.P.(C) No.4678/2022 (XI-A)

(With I.R. and IA No.38106/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Dushyant A. Dave, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. Huzefa Ahmadi, Sr. Adv.
Mr. Haris Beeran, Adv.
Mr. Mushtaq Salim, Adv.
Mr. Usman Ghani Khan, Adv.
Mr. Azhar Assees, Adv.

Mr. Ameen Hassan, Adv.
Ms. Pallavi Pratap, AOR

SLPC 4331/2022 &
SLPC 4678/2022

Mr. Radha Shyam Jena, AOR

For Respondent(s)

Mr. K.M. Nataraj, ASG
Mr. Shailesh Madiyal, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Apoorv Kurup, Adv.
Mr. Rajat Nair, Adv.
Mr. T.S. Sabarish, Adv.
Mr. Anirudh Sharma - II, Adv.
Mr. Amrish Kumar, AOR

Ms. Pallavi Pratap, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Heard in part.
- 2 Put up for further hearing tomorrow (03.11.2022) as part heard matter at the top of the Board.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar